

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 111 OF 2018 &**  
**IA NOS. 265 OF 2018**

**Dated: 10<sup>th</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Jaipur Vidyut Vitran Nigam Ltd. & Ors.**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. S. K. Agarwal  
Ms. Shikha Saloni  
Ms. Srishti Pandey

Counsel for the Respondent(s) : Mr. Divyanshu Rai  
Mr. Naveen Hegde  
Mr. Nikhil Rai for R-1

Ms. Swapna Seshadri  
Ms. Neha Garg for R-2

Mr. Ranjitha Ramachandran  
Ms. Poorva Saigal  
Mr. Shubham Arya  
Mr. Pulkit Agarwal for R-3 to 5

**ORDER**

Learned Counsel appearing for Respondent Nos. 1 & 2 pray for another four weeks' time to file their respective written submissions. Learned counsel appearing for the Appellant prays for three weeks' time to file rejoinder.

Submissions made by learned counsel appearing for the Respondent Nos.1 & 2 as well as Appellant, as stated above, are placed on record.

Another four weeks' time is extended for compliance of the order dated 01.08.2018 and learned counsel for the Respondent Nos.1 & 2 may file their respective written submissions on or before 12.11.2018 after serving copy on the other side.

Thereafter, rejoinder may be filed on or before 03.12.2018, after serving copy on the other side.

Re-list this matter on **04.12.2018**, as requested by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**